

ITEM NO.9

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.444/2024

WAZIR SINGH POONIA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.145053/2024-EXEMPTION FROM FILING O.T. and IA No.145051/2024-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 20-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the petitioner in-person the Court made the following
O R D E R

- 1 We are not inclined to entertain the Petition under Article 32 of the Constitution of India.
- 2 The Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(POOJA SHARMA)
Court Master